

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 39**

**IA 110/2023 In C.P. (IB)/3863(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 12.04.2024**

NAME OF THE PARTIES:    **RAJENDRA      SHAH      V/s      VARSHA**  
**CORPORATION LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 110/2023 -**

1. Mr. Subir Kuhar, Advocate a/w Ms. Disha Shah, Advocate i/b SDS Advocates appeared for the Applicant.
2. Mr. H. G. Dave, Advocate appeared for the Respondent no. 1, 2, 3 & 6.
3. Registry is directed to accept hard copy of the sur-rejoinder on record.
4. Learned Counsel for the Respondent further submits that matter has to argued by another Counsel and arguing Counsel is not available today, accordingly seeks time.
5. List this IA on **02.05.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**